

State Vs. Arindam Chaudhaary

FIR No. 141/20116

PS Rajender Nagar

रिशभ कपूर
RISHABH KAPOOR
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के व जे
Gen. Dist. Room No. 109
टी. हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

29.06.2020

Present: Ld. APP for State (through VCC over Cisco Webex)

Sh. Roshan Lal Saini Ld. Counsel for complainant (through VCC over Cisco Webex)

Matter is heard through VCC over CISCO Webex Application from 3:54 PM to 3:59 PM.

The present case was listed for today vide *enbloc* dates given due to Covid-19 pandemic.

An email was received from counsel for complainant at email id of this court on 28.06.2020, for taking up the present case through VCC. Same is taken up for hearing through VCC in view of Circular No. 6507-6577/CMM/Central/DR/2020 dated 13.06.2020.

In furtherance of direction issued on 01.02.2020, the scanned copy of report under the signature of Additional DCP, Central is received through the email id of this court. Same is perused.


The undersigned was informed that supplementary chargesheet in respect of present case was also filed on 25.06.2020. Case record was sent to the residence of undersigned by the official on duty namely Sh. Awdhesh Kumar Rai (Reader), today.

Record perused.


Since, the record of supplementary chargesheet is a bulky record running into 508 pages, therefore sometime is required to go through the same.

Accordingly, ***Put up for consideration on 06.07.2020 at 3: 00 PM through VCC over Cisco Webex application.***

Ld. APP for State, Ld. counsel for complainant and IO be joined for hearing of the matter at scheduled time.


29/06/2020.

Copy of this order is being sent to Sh. Awdhesh Kumar Rai(Reader) through whatsapp/email for uploading on CIS and for necessary compliance.
Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.


(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
29.06.2020

रिशभ कपूर
RISHABH KAPOOR

State Vs. Krishan (interim bail).
e-FIR No.010599/2020
PS Rajender Nagar

Me... 3
केन्द्रीय ति...
Central Distr... Room No. 150
तीस हजारी... न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

29.06.2020

Present: Ld. APP for State (through VCC over Cisco Webex)
Sh. Atul Kumar Ld. Counsel for applicant/accused State (through VCC over Cisco Webex)
Sh. Satish Kumar Ld. LAC (through VCC over Cisco Webex)
IO/ASI Jaiveer Singh State (through VCC over Cisco Webex)

Matter is heard through VCC over CISCO Webex Application from 3:41 PM to 3:46 PM.

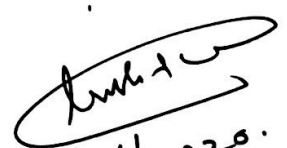
The present application is taken up for hearing along with the application for regular bail moved on behalf of the accused by Ld. Counsel on 24.06.2020 through email id of the court.

The certificate of good conduct of accused during period of his custody, has not been filed. Ld.LAC submits that the necessary intimation in this regard is already made by him to concerned Jail Superintendent but despite same the scanned copy of certificate of good conduct of accused as prescribed by HPC guidelines dated 18.05.2020, is not received.

However, as vide separate order of even date the accused is ordered to be enlarged on the regular bail, therefore present application seeking enlargement of accused on interim bail, has become infructuous, therefore same is hereby dismissed.

The application is accordingly disposed of.

Scanned copy of this order is being sent to Sh. Awdhesh Kumar Rai(Reader) through whatsapp/email for transmitting the same to the Ld. Counsel for applicant, Ld. LAC and also for sending to concerned Jail Superintendent through all permissible modes including email at daksection.tihar@gov.in , for necessary compliance.


29/06/2020.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.



(RISHABH KAPOOR)

MM-03 (Central), THC, Delhi

29.06.2020

रिशभ कपूर
RISHABH KAPOOR

म. -03

Me: 03. 03. 2020 Date-03

केन्द्रीय जि. नं. 150

Central Distr. Room No. 150

तीस हजारी न्यायालय, दिल्ली

Tis Hazari Courts, Delhi

State Vs. Krishan (Regular Bail)

e-FIR No.010599/2020

PS Rajender Nagar

29.06.2020

Present: Ld. APP for State (through VCC over Cisco Webex)

Sh. Atul Kumar Ld. Counsel for applicant/accused State (through VCC over Cisco Webex)

Sh. Satish Kumar Ld. LAC (through VCC over Cisco Webex)

IO/ASI Jaiveer Singh State (through VCC over Cisco Webex)

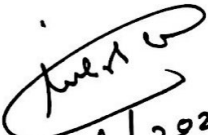
Matter is heard through VCC over CISCO Webex Application from 3:41 PM to 3:46 PM.

The present application is taken up for hearing along with the application for interim bail moved on behalf of the accused by Ld. LAC on 24.06.2020 through email id of the court.

This order shall dispose off the application for grant of regular bail, moved on behalf of applicant/accused Krishan. It is stated that the applicant is innocent and has been falsely implicated in the present case. It is further averred that the custodial interrogation of the applicant/accused is no more required, nor any recovery is left to be effected from him. With these averments prayer is made for enlarging applicant on bail

In reply filed, the application is opposed stating that if admitted on bail, accused will commit the offences of like nature. Hence, prayer is made for dismissal of the present application.

In the present case, the applicant was arrested for the offences u/s 379/411/34 IPC. IO/ASI Jaiveer Singh submits that the recovery of the stolen scooty has already been effected in the present case. As the recovery of the case property has already been effected from the accused, coupled with the fact that on perusal of the previous involvement report appended with the


29/06/2020.

reply, it emerges that the accused has never been involved in any of the offences, and as such is having clean previous antecedents, therefore, the apprehension of the investigating agency that if enlarged on bail, he will commit offences of like nature, appears to be untenable. Further, the trial of the case would take a long time and till then the liberty of the accused cannot be curtailed, when his custody is as such not required for the investigation purposes. Even otherwise also, the presence the accused during the course of remaining investigation, if any, as well as during trial can be ensured by taking sufficient sureties undertaking to ensure his presence. For these reasons, the accused/applicant Krishan s/o Rattan Lal is hereby ordered to be enlarged on bail upon furnishing personal and surety bond in the **sum of Rs.10,000/- each**, to the satisfaction of **Ld. Duty MM (on court duty)**.

The application is accordingly disposed of.

Scanned copy of this order is being sent to Sh. Awdhesh Kumar Rai(Reader) through whatsapp/email for transmitting the same to the Ld. Counsel for applicant, Ld. LAC and also for sending to concerned Jail Superintendent through all permissible modes including email at daksection.tihar@gov.in , for necessary compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.


(RISHABH KAPOOR)

MM-03 (Central), THC, Delhi

29.06.2020

रिशभ कपूर
RISHABH KAPOOR
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के 150
Central District Court No. 150
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

State Vs. Prem @ Bunty

e-FIR No.010599/2020

PS Rajender Nagar

29.06.2020

Present: Ld. APP for State (through VCC over Cisco Webex)

Sh. Satish Kumar Ld. LAC for applicant/accused State (through VCC over Cisco Webex)

IO/ASI Jaiveer Singh State (through VCC over Cisco Webex)

Matter is heard through VCC over CISCO Webex Application from 3:11 PM to 3:16 PM.

The certificate of good conduct of accused during period of his custody, has not been filed. Ld.LAC submits that the necessary intimation in this regard is already made by him to concerned Jail Superintendent but despite same the scanned copy of certificate of good conduct of accused as prescribed by HPC guidelines dated 18.05.2020, is not received.

Perusal of the order dated 26.06.2020 is revealing that the directions were also issued by this court to send the scanned copy of said order to concerned Jail Superintendent through email at daksection.tihar@gov.in , for necessary compliance. But despite same, the compliance is not made by Jail Superintendent, till date.


Ld. LAC for State seeks time to bring on record the scanned copy of the certificate of good conduct of accused/applicant during the period of his custody.

Heard and allowed.

Let scanned copy of certificate of good conduct of applicant/accused during his period of custody, be filed through email id of the court on 01.07.2020 by 12:00 PM.

Put up for consideration on 01.07.2020 at 2: 00 PM through VCC over Cisco Webex application.

Ld. LAC for applicant, Ld. APP for State and IO be joined for hearing of the matter at scheduled time.


29/06/2020

Scanned copy of this order is being sent to Sh. Awdhesh Kumar Rai(Reader) through whatsapp/email for transmitting the same to the Ld. LAC for applicant and also for sending to concerned Jail Superintendent through all permissible modes including email at daksection.tihar@gov.in , for necessary compliance.

Scanned copy of the order be also sent to Computer Branch for uploading on Delhi District Court Website.


(RISHABH KAPOOR)
MM-03 (Central), THC, Delhi
29.06.2020